

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5252

ANSWERED ON:08.05.2012

FUNDS FOR SEWERAGE PROJECTS

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of sewage treatment plants functional in the country ;
- (b) whether the Government has laid down any norms for the sewage treatment plants;
- (c) if so, the number of sewage treatment plants which meet the norms out of the aforesaid ones;
- (d) the remedial measures proposed to be taken by the Government in regard to the sewage treatment plants which do not meet the norms laid down by the Government;
- (e) the funds allocated/released and utilised by the State Governments during each of the last three years, State-wise; and
- (f) the names of States that have not fully utilised the released amount during the stipulated period alongwith the reasons therefor, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): According to the information furnished by Central Pollution Control Board(CPCB), the total number of sewage treatment plants in India are 269.

(b): Yes, the Govt. has laid down the norms for discharge of environmental pollutants into inland, surface, public sewers, land for irrigation, marine coastal areas under Schedule-VI of The Environment (Protection) Act 1986.

(c): out of 269 nos. of sewerage treatment plants (STPs), CPCB has evaluated 128 STPs which are constructed under National River Conservation Directorate. Out of 128 STPs, 30 STPs were working unsatisfactorily, as per norms laid down by the Govt..

(d): Since sanitation is State subject, it is the responsibility of State Water Supply & Sanitation Board / ULBs to operate and maintain the STPs and the following remedial measures needs to be undertaken by them to make the STPs functional in order to meet the norms laid down by the Govt.

Ensure uninterrupted power supply for the collection and treatment of the sewage.

Capacity building of skill of operators and supervisors of the sewage treatment plants.

Periodic evaluation and inspection of the STPs and the feedback of the information from the operators / supervisors of the STPs for correction.

(e): The State-wise details of funds allocated and released to the State Governments for implementation of sewerage and sewage treatment projects under various programmes of the Ministry during each of the last three years under UIG Scheme of JnNURM at Annexure I and Urban Infrastructure Development Scheme for Small & Medium Towns (UIDSSMT) at Annexure-II.

(f): The delay in utilisation of funds are reported to be due to various factors viz. delay in receipt of permission/clearance from various authorities, lack of capacity of ULBs land acquisition issues, high tender premium, cost escalation, lack of response to tender and re-tender etc.